

AWARD
BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH NO. 1

Cont Case (Civil) No. 447 of 2017

1. Petitioner/Appellant:- Anjelus Kerketta

Versus,

2. Respondent/O.P.(s): 1 The State of Jharkhand.
 2 Sri Upendra Narayan

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Sr. Advocate Member:- Mr. Rajeeva Sharma.

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

Mr. Chanchal Jain, learned J.C. to A.G., submits that an amount of Rs. 1,93,351/- has already been received by the petitioner on 09.08.2017 as payment towards leave enchashment.

In view of the said fact, the order dated 24.11.2016 passed in W.P.(S) No. 5751 of 2016 having been complied with, this application stands disposed of.

Let a photocopy of the cheque produced by the learned J.C. to A.G. be kept on the record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded

.....
Petitioner/Plaintiff/ Appellant

SD Rongon mukhopadhyay (3)

.....
Respondent/O.P.

[Signature]
Sign. of Advocate Member

(Seal of the Committee)

*Disposed of
Pl. Communicate
R. on 14/09*

*True copy
Bx
22/09
S.D.*

*19
16/9/17*